

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 19/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017**

Name of the Company:


IDBI Bank Ltd.

V/s.

Asian Natural Resources India Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Baiju Bhagat	Advocate	Financial Creditor	
2.				


ORDER

Learned Advocate Mr. Baiju Bhagat present for Financial Creditor/ Petitioner. None present for Corporate Debtor.

Proof of service of date of hearing filed.

Heard arguments of Learned Counsel for Petitioner.

For orders on 22.05.2017


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 17th day of May, 2017.